

Central Administrative Tribunal
Principal Bench: New Delhi

CP 179/97 in OA 479/97

New Delhi, this the 2nd day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri N. Sahu, Member (A)

Shri Chandan Singh
s/o late Sh. Udhay Singh,
r/o Plot No. 47,
Shiv Colony, Sector No. 22,
NIT Faridabad.

...Applicant

(By Advocate: Shri B.B. Raval)

Versus

1. Sh. K. Padmanabaiah,
Secretary,
Ministry of Home Affairs,
North Block, New Delhi.

2. Sh. G.S. Pandhar,
Director General,
Bureau of Police R&D,
Ministry of Home Affairs,
Block No. 11, 3rd & 4th floor,
CGO Complex, Lodi Road,
New Delhi.

3. Mrs. Kamini Bali,
Editor (Hindi)
Bureau of Police R&D,
Ministry of Home Affairs,
Block No. 11, 3rd & 4th floor,
CGO Complex, Lodi Road,
New Delhi.

....Respondents

(By Advocate: Sh. E.X. Joseph and Shri KCD Gangwani)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

By our order dated 6.5.1997 we had directed the respondents to hold the DPC in accordance with the recruitment rules within six months from the date of the order was passed.

2. The respondents now filed the reply alongwith the order dated 18.6.1997 wherein it is stated that in pursuance to Central Administrative Tribunal's orders complained against, a Selection Committee met and arrived at

a decision and since the order complained against has been complied with. In case the petitioner is aggrieved by the order passed thereafter, liberty is given to the petitioner to seek appropriate remedy.

In view of the facts and circumstances, contempt of courts proceedings are dropped and notices discharged.

Narasimha

(N.Sahu)
Member(A)

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(Dr.Jose P. Verghese)
Vice-Chairman (J)